

ITEM NO.9

COURT NO.12

SECTION II-B

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 1719/2020

(Arising out of impugned final judgment and order dated 17-02-2020 in CRLMA No. 2607/2020 passed by the High Court Of Gujarat At Ahmedabad)

HARDIK BHARATBHAI PATEL

Petitioner(s)

VERSUS

THE STATE OF GUJARAT

Respondent(s)

IA No. 34591/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 34589/2020 - EXEMPTION FROM FILING O.T.

IA No. 35900/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 47142/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 28-04-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA

HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Varun K. Chopra, Adv.  
Mr. Mehul Sharma, Adv.  
M/S. Vkc Law Offices, AOR

For Respondent(s) Ms. Deepanwita Priyanka, Adv.  
Ms. Swati Ghildiyal, AOR  
Ms. Devyani Bhatt, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Heard the learned counsel for the petitioner as also the learned counsel for the respondent-State and perused the petition papers.

We note, that this Court while directing notice to the respondent on 28.02.2020, had taken into consideration all aspects of the matter and had granted interim protection against arrest of

the petitioner. Nearly, three and a half years have passed since then. In that circumstance, we see no reason to alter the order dated 28.02.2020 at this juncture.

Hence, the Order dated 28.02.2020 is made absolute and the interim protection granted to the petitioner shall enure to his benefit till the completion of the further process subject to the petitioner diligently participating in the further process if he is called upon to do so.

Petition is accordingly, disposed of along with pending application(s), if any.

(NISHA KHULBEY)  
SENIOR PERSONAL ASSISTANT

(DIPTI KHURANA)  
ASSISTANT REGISTRAR